COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 180 OF 2018 & IA NO. 682 OF 2018

Dated: 12th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Eswari Green Energy LLP			Appellant(s)
Versus Karnataka Electricity Regulatory Commission &Ors.			Respondent(s)
Counsel for the Appellant(s) :	Mr. M. G. Ramachandran Mr. Senthil Jagadeesan Ms. Swati Chowdhary Ms. Sonakshi Malhotra Mr. Shubham Arya		
Counsel for the Respondent(s) :	Mr. Anand K. Ganesan Ms. Swapna Seshadri for R-	·1	
	Mr. Balaji Srinivasan Ms. Pallavi Sengupta Mr. Mayank Kshirsagar for F	२-2 &	3

<u>ORDER</u>

(IA NO. 682 – Application for interim directions)

The learned counsel appearing for the Respondent Nos. 2 &3 prays for another four weeks' time to enable them to file reply and thereafter, learned counsel appearing for the Appellant prays for four weeks' to file rejoinder.

Learned counsel appearing for Respondent No.1 submitted that he does not wish to file any reply.

Submissions made by the learned counsel for the Appellant and learned counsel appearing for Respondent Nos. 1, 2 & 3, as stated above, are placed on record.

Learned counsel appearing for the Respondent Nos. 2 & 3 may file the reply on or before 10.12.2018, after serving copy to the Appellant. Thereafter, the learned counsel appearing for the Appellant may file rejoinder on or before 16.01.2019, after serving copy to the appearing Respondents.

As agreed by the learned counsel appearing for the parties, list the matter on <u>16.01.2019.</u>

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member